

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

( Office of the Registrar Judicial )

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File No.: TrP(C) No. 1/2022

**Daily Excelsior**

**Versus**

**Dr. Arshid Hussain Wani and Anr.**

Petitioner(s)/Appellant(s)

Respondent(s)

Notice to respondent(s):

1. Dr. Arshid Hussain Wani S/o Ghulam Hassan Wani R/o Hiller Arhama, District Anantnag A/P Bemina, Srinagar.
2. Nayeem Kousar D/o Ishaq R/o Narhi Khenatr, District Poonch. A/p Channi Rama, Jammu.

Whereas, in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner, hence, proclamation is hereby issued against the above named respondents to appear before this Court on 30th May 2022 10.00 A.M. or the next working day if 30th May 2022 is declared holiday, in person or some recognized agent failing which appropriate order will be passed.

Given under my hand and seal of this Court on 2<sup>nd</sup> day of May, 2022.

  
Registrar (Judl.)  
High Court of J&K and Ladakh  
Jammu

No.:- 3453

Dated:- 2-5-22

Copy of the forwarded to:

1. The Editor, Amar Ujala, Jammu for publishing the notice in the newspaper, cutting of the newspaper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of Rs.500/- vide No. 28 dated 02-05-2022 as publication charges has been deposited in the Court which shall be paid as and when the bill and cuttings are received.
2. CPC, e\_Court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official website of the High Court of J&K and Ladakh.

  
Registrar (Judl.)  
High Court of J&K and Ladakh  
Jammu